

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-421(PB)/2023

IN THE MATTER OF:

State Bank of India
Vs.
PC Jeweller Limited

.... Petitioner/Applicant

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner / : Sr. Adv. Mr. P. Nagesh, Adv. Prateek Kumar, Adv.
Financial Creditor Raveena Rai, Adv. Rohit Ghosh, Adv. Akshay
Sharma

For the Respondent : Adv. Saurabh Kalia, Adv. Aastha Agarwal, Adv.
Rajesh Sharma, Adv. Rani Dutta

ORDER

IA-5427/2023

The earnest pleading of Mr. P. Nagesh, Ld. Sr. Counsel for the Petitioner stating that a Joint Lenders Meeting has happened on 03.04.2024 and since final details are being worked out, we are inclined to grant only one last opportunity till tomorrow i.e. 25.04.2024.

List the matter **on 25.04.2024 for continuation of arguments.**

Copy of this order be sent to IBBI.

Copy of this order be sent to the Secretary, Department of Financial Services, Ministry of Finance.

Copy of this order be also sent to Chief General Manager, SBI, New Delhi.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)